

THE HIGH COURT OF KERALA

Kochi - 682 031

Dated – 28-01-2012

PROCEEDINGS

Judiciary –Appointment of Sub Judges / CJMs as District Judges – Consequential Transfers and Postings of Judicial Officers – Orders issued.

Read : 1. GO (Ms)No. 33/2012 / Home dated 23-01-2012

ORDER NO. B1- 53927 /2011

As per the GO read above the Government have temporarily appointed seventeen Sub Judges / Chief Judicial Magistrates in the Kerala Judicial Service as District and Sessions Judges in the Kerala State Higher Judicial Service. Hence, the following orders are issued:

1. Shri P.S. Antony, Chief Judicial Magistrate, Thrissur, who stands appointed as District and Sessions Judge is posted as Addl. District Judge-I / Addl. MACT, Thrissur. He will handover charge of his office to the Judicial Magistrate of First Class-I, Thrissur and take charge as Addl. District Judge-I / Addl. MACT, Thrissur from Shri Babychand P. Thomas, the present incumbent on the AN of 31-01-2012.

The Judicial Magistrate of First Class-I, Thrissur will hold the full additional charge of Chief Judicial Magistrate, Thrissur, until further orders.

2. Shri B. Vijayan, Chief Judicial Magistrate, Ernakulam who stands appointed as District and Sessions Judge is posted as Addl. District Judge / Addl. MACT, Alappuzha. He will handover charge of his office to the Addl. Chief Judicial Magistrate (Economic Offences), Ernakulam and take charge as Addl. District Judge / Addl. MACT, Alappuzha from the MACT, Alappuzha.

The Addl. Chief Judicial Magistrate (Economic Offences), Ernakulam will hold the full additional charge of the Chief Judicial Magistrate, Ernakulam, until further orders.

3. Smt. P. Ragini, Chief Judicial Magistrate, Alappuzha, who stands appointed as District and Sessions Judge is posted as Addl. District Judge (Ad hoc)-II, Alappuzha. She will handover charge of her office to the Judicial Magistrate of First Class-I, Alappuzha and take charge as Addl. District Judge (Ad hoc)-II, Alappuzha from the District Judge, Alappuzha

The Judicial Magistrate of First Class-I, Alappuzha will hold the full additional charge of Chief Judicial Magistrate, Alappuzha, until further orders.

4. Shri C. Soundaresh, Chief Judicial Magistrate, Kollam who stands appointed as District and Sessions Judge is posted as Addl. District Judge (Ad hoc)-I,

Kollam. He will handover charge of his office to the Judicial Magistrate of First Class-II, Kollam and take charge as Addl. District Judge (Ad hoc)-I, Kollam from the Addl. District Judge (Ad hoc)-II, Kollam

The Judicial Magistrate of First Class-II, Kollam will hold the full additional charge of Chief Judicial Magistrate, Kollam, until further orders.

5. Smt. S.Indukala, Chief Judicial Magistrate, Pathanamthitta who stands appointed as District and Sessions Judge is posted as Addl.District Judge / Addl.MACT, Pathanamthitta. She will handover charge of her office to the Judicial Magistrate of First Class-I, Pathanamthitta and take charge as Addl.District Judge / Addl.MACT, Pathanamthitta from the MACT, Pathanamthitta

The Judicial Magistrate of First Class-I, Pathanamthitta will hold the full additional charge of the Chief Judicial Magistrate, Pathanamthitta, until further orders.

6. Shri B.Kalam Pasha, Chief Judicial Magistrate, Thiruvananthapuram who stands appointed as District and Sessions Judge is posted as University Appellate Tribunal / Addl. District Judge-III, Thiruvananthapuram. He will handover charge of his office to the Judicial Magistrate of First Class-III, Thiruvananthapuram and take charge as Addl. District Judge-III, Thiruvananthapuram from the Addl.District Judge-I, Thiruvananthapuram and await GO and notification appointing him as University Appellate Tribunal, Thiruvananthapuram

The Judicial Magistrate of First Class-III, Thiruvananthapuram will hold the full additional charge of the Chief Judicial Magistrate, Thiruvananthapuram, until further orders.

7. Shri T.K.Rameshkumar, Chief Judicial Magistrate, Kottayam who stands appointed as District and Sessions Judge is posted as Judge, Family Court, Thiruvalla. He will handover charge of his office to Judicial Magistrate of First Class-III, Kottayam and take charge as Judge, Family Court, Thiruvalla from the District Judge, Pathanamthitta

The Judicial Magistrate of First Class-III, Kottayam will hold the full additional charge of the Chief Judicial Magistrate, Kottayam , until further orders.

8. Shri K.A.Rajamohanan, Chief Judicial Magistrate, Kasargod who stands appointed as District and Sessions Judge is posted as MACT, Punalur. He will handover charge of his office to the Judicial Magistrate of First Class, Kasargod and take charge as MACT, Punalur from the MACT, Kollam.

The Judicial Magistrate of First Class, Kasargod will hold the full additional charge of the Chief Judicial Magistrate, Kasargod, until further orders.

9. Shri M.Nandakumar, Chief Judicial Magistrate, Thodupuzha who stands appointed as District and Sessions Judge is posted as Addl. District Judge(Ad hoc)-I, Thodupuzha. He will handover charge of his office to the Judicial Magistrate of First Class, Thodupuzha and take charge as Addl. District Judge(Ad hoc)-I, Thodupuzha from the Addl. District Judge(Ad hoc)-II, Thodupuzha

The Judicial Magistrate of First Class, Thodupuzha will hold the full additional charge of the Chief Judicial Magistrate, Thodupuzha, until further orders.

10. Shri V.Dilip, Chief Judicial Magistrate, Manjeri who stands appointed as District and Sessions Judge is posted as Addl. District Judge(Ad hoc)-III, Manjeri. He will handover charge of his office to the Judicial Magistrate of First Class-I, Manjeri and take charge as Addl. District Judge(Ad hoc)-III, Manjeri from the Addl. District Judge(Ad hoc)-II, Manjeri

The Judicial Magistrate of First Class-I, Manjeri will hold the full additional charge of the Chief Judicial Magistrate, Manjeri, until further orders.

11. Shri V.Prakash Chief Judicial Magistrate, Palakkad who stands appointed as District and Sessions Judge is posted as Addl. District Judge (Adhoc) -I, Palakkad. He will handover charge of his office to the Judicial Magistrate of First Class-II, Palakkad and take charge as Addl. District Judge(Ad hoc)-I, Palakkad from the Addl. District Judge-II, Palakkad

The Judicial Magistrate of First Class-II, Palakkad will hold the full additional charge of the Chief Judicial Magistrate, Palakkad, until further orders.

12.Shri K.Sathyan, Sub Judge/Chief Judicial Magistrate now on deputation as Deputy Director, Kerala Judicial Academy, Ernakulam who stands appointed as District and Sessions Judge is posted as Addl. District Judge(Ad hoc)-I, Thrissur. On relief from his present post, he will take charge as Addl. District Judge(Ad hoc)-I, Thrissur from the District Judge, Thrissur

13.Shri P.K.Aravintha Babu, Principal Sub Judge, Ernakulam who stands appointed as District and Sessions Judge is posted as Addl. District Judge (Adhoc) -II, Palakkad. He will handover charge of his office to Shri E.C.Harigovindan(SI.No.18) and take charge as Addl. District Judge(Ad hoc)-II, Palakkad from the Addl. District Judge-II, Palakkad

14. Shri V.K.Rajan, Chief Judicial Magistrate, Kozhikode who stands appointed as District and Sessions Judge is posted as MACT, Kozhikode. He will handover charge of his office to the Judicial Magistrate of First Class-V, Kozhikode and take charge as MACT, Kozhikode from the Wakf Tribunal / Addl. District Judge-III/ Addl.MACT, Kozhikode

The Judicial Magistrate of First Class-V, Kozhikode will hold the full additional charge of the Chief Judicial Magistrate, Kozhikode, until further orders.

15. Shri S.Jayakumar, Sub Judge, Hosdurg who stands appointed as District and Sessions Judge is posted as MACT, Neyyattinkara. He will handover charge of his office to the Sub Judge, Kasaragod and take charge as MACT, Neyyattinkara from the MACT, Thiruvananthapuram.

The Sub Judge, Kasaragod will hold the full additional charge of the Sub Judge, Hosdurg, until further orders.

16. Shri E.Baiju, Chief Judicial Magistrate, Thalassery who stands appointed as District and Sessions Judge is posted as Addl. District Judge (Adhoc)-II, Thalassery. He will handover charge of his office to the Addl. Chief Judicial Magistrate, Thalassery and take charge as Addl. District Judge(Ad hoc)-II, Thalassery from the Judge, Family Court, Thalassery.

The Addl. Chief Judicial Magistrate, Thalassery will hold the full additional charge of the Chief Judicial Magistrate, Thalassery, until further orders.

17. Shri C.Sureshkumar (Sr.) Chief Judicial Magistrate, Kalpetta who stands appointed as District and Sessions Judge is posted as Addl. District Judge (Adhoc) -II, Kalpetta. He will handover charge of his office to the Judicial Magistrate of First Class, Mananthavady and take charge as Addl. District Judge(Ad hoc)-II, Kalpetta from the Addl. District Judge(Ad hoc)-I, Kalpetta

The Judicial Magistrate of First Class, Mananthavady will hold the full additional charge of the Chief Judicial Magistrate, Kalpetta, until further orders.

18. Shri E.C.Harigovindan, Addl. Sub Judge-I, Ernakulam is posted as Principal Sub Judge, Ernakulam. He will take charge as Principal Sub Judge, Ernakulam from Shri P.K.Aravintha Babu(Sl. No.13) and continue to hold the full additional charge of Addl. Sub Judge-I, Ernakulam, until further orders.

The Officers at Sl.No. 6, 7, 8, 14 & 15 are eligible for Special Pay for extra administrative work @ Rs.1000/- per month in their new station. The Officer at Sl.No. 18 is eligible for Special Pay for extra administrative work @ Rs.750/- per month in his new post.

All these postings are subject to General transfers, 2012.

(By Order)

A. HARIPRASAD
Registrar(Subordinate Judiciary)

To

The Accountant General (A&E) Kerala, Thiruvananthapuram(18 copies)

The Principal Accountant General (Audit), Kerala, Thiruvananthapuram.

The Addl. Chief Secretary to Government, Home (C) Department,
Thiruvananthapuram (with C/L)

The Director of Public Relations, Thiruvananthapuram.

The Director and Addl. Director of Kerala Judicial Academy.

The Member Secretary, Kerala State Legal Services Authority, Ernakulam.

The District Judges and Chief Judicial Magistrates of the 14 Districts.

The Addl. District Judge-I/ Addl.MACT, Thrissur, Palakkad Pathanamthitta
Alappuzha

&

The The Addl. District Judge-II, Palakkad

The Addl. District Judge / MACT, Irinjalakuda

The Addl. District Judge-I, Thiruvananthapuram

The University Appellate Tribunal/Addl. District Judge-III, Thiruvananthapuram

The Judge of Family Court, Thiruvalla

The Wakf Tribunal / Addl. District Judge-III/Addl. MACT, Kozhikode

The MACT, Thiruvananthapuram, Neyyattinkara, Kollam, Punalur
Pathanamthitta & Kozhikode

The Addl. District Judge(Adhoc)-I&II, Kollam, Thodupuzha, Thrissur, Palakkad
Kalpetta

&

The Addl. District Judge (Adhoc)-II, Alappuzha

The Addl. District Judge (Adhoc)- II, Thalassery,

The Addl. District Judge (Adhoc)-I, & II,

The Addl. District Judge (Adhoc)-II & III, Manjeri.

The Addl. Chief Judicial Magistrates, Thalassery

The Prl. & Addl. Sub Judges, Ernakulam

The Sub Judges of Hosdurg & Kasaragod

The Addl. CJM (Economic Offences), Ernakulam

The JMFC – I, Pathanamthitta, Manjeri, Alappuzha & Thrissur

The JMFC- III, Kottayam, Thrissur & Thiruvananthapuram

The JMFC-II, Kollam & Palakkad

The JMFC, Thodupuzha, Manathavady & Kasaragod

The JMFC-V, Kozhikode

The Officers concerned.

The Private Secretary to the Hon'ble Acting Chief Justice, High Court.

The Public Relations Officer, High Court.

The Confidential Assistants to the Registrars, High Court.

The B2, B3, B4, B5, C1, D2 , E1 & I1 seats, High Court.

The Administrative Records Section, High Court (2 copies)

The Kerala Judicial Academy, High Court.

Copy submitted to :

The Honourable the Judges.